

**Automotive parts and Accessories Fair to be held at Atlanta in USA**

7404. SHRI M. RAMGOPAL REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether India will participate in the Automotive parts and Accessories Fair to be held in Atlanta, Georgia, USA; and

(b) if so, what are the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. The Engineering Expert Promotion Council, Calcutta would participate in the Automotive Parts and Accessories Fair scheduled to be held from 11th November to 13th November, 1980 at Atlanta in USA at an estimated expenditure of Rs. 1,35,000/-. 9 Member firms have already booked an approx. area of 209 Sq. ft. and some more are likely to follow.

**Excise concessions to Hand Processors**

7405. SHRI CHINTAMANI JENA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware about widespread dissatisfaction over the large scale abuse of excise concessions given to hand processors by money manipulators by floating benami processing units; and

(b) if so, whether there is any proposal under Government's consideration to rationalise the structure to give proper protection to handloom and powerlooms products vis-a-vis the products of composite mills?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) There are no reports of widespread dissatisfaction over the excise duty concession given to hand processors. Certain representations had been received

before the Budget from independent power processors representing against the excise duty concession available to units processing cotton fabrics without the aid of power but with the aid of manually driven machines. These representations were examined by Government and it was decided not to accept the suggestion made therein.

(b) There is no proposal under Government's consideration at present to effect any changes in the excise duty structure applicable to cotton fabrics.

**Extension of time for exchange of High Denomination Bank Notes**

7406. SHRI S. M. KRISHNA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have been receiving since 1978 various representations from the holders/owners of High Denomination Bank Notes of Rs. 1000/- for extension of time for excluding of these notes;

(b) if so, whether Government are empowered under the High Denomination Bank Notes (Demonetisation) Act, 1978 to extend such dates under section 7, sub-section 7 thereof;

(c) the total number of such representations received by the Government from the owners of Rs. 50,000/- or more and action taken to facilitate exchange beyond the stipulated date of exchange of such High Denomination Bank Notes of Rs. 1000/- each; and

(d) the total amount of rupees so far exchanged?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). After the promulgation of the High Denomination Bank Notes (Demonetisation) Ordinance, 1978 (since replaced by an Act of Parliament) Government had received several repre-